

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2949 of 2020

Gobind Prasad Jaiswal

...Petitioner

-V e r s u s-

The State of Jharkhand & Anr.

... Opp. Parties

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Pankaj Kumar Mishra, Advocate

For the State :- Mrs. Priya Shrestha, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects, as pointed out by the office, within a period of three weeks.

Put up this case after three weeks under the appropriate heading.

(Rajesh Shankar, J.)

Ritesh/